

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7080/2015

(Arising out of impugned final judgment and order dated 24/07/2015 in CRLR No. 2574/2015 passed by the High Court Of Judicature at Allahabad)

NARESH PUROHIT

Petitioner(s)

VERSUS

STATE OF U.P AND ANR.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief)

Date : 04/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. R. S. Rajput, Adv.
For Ms. Manju Jetley, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Application for exemption from filing O.T. is allowed.

Issue notice through Speed Post, returnable on
02.11.2015.

In the meantime, there shall be stay of further proceedings in Complaint Case No. 118 of 2014 titled as "Rakesh Kumar Agrawal Vs. Naresh Purohit" pending in the Court of A.C.J.M. Court No. 3, Aligarh, till further orders.

(Jayant Kumar Arora)
Sr. P.A.

(Mala Kumari Sharma)
Court Master